

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 26295 of 2013

(Arising out of Order-in-Appeal No. 13/2013 dated 29/01/2013 passed by the Commissioner of Central Excise (Appeals), Mangalore.)

M/s. N.K.G. Kuduva & P.V. Shenoy

General Merchants Main Road,
Panemangalore,
Dakshina Kannada- 574231

Appellant(s)

VERSUS

**The Commissioner of Central
Excise and Service Tax,**

Bunts Hostel Rd.,
Mangalore - 575003
Karnataka

Respondent(s)

Appearance:

**Mr. Akbar Basha, CA
Hiragange & Associates**

#1010, 1st floor(Above Corp.Bank) 26th
Main, 4th T Block, Jayanagar,
BANGALORE - 560041
KARNATAKA

For the Appellant

Mrs. C.V. Savitha,
Superintendent (AR)

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20682 / 2020

Date of Hearing: 24/09/2020

Date of Decision: 24/09/2020

Per : AS PER BENCH

Learned CA for the appellant submits that they have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate has also been issued by the Designated Committee, which has also been

produced on record. In view of the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Operative portion of the Order was pronounced
in Open Court on **24/09/2020**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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